

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 265 OF 2019&
IA NOS. 1339, 1340& 1407 OF 2019**

Dated: 09th August, 2019

**Present: Hon'ble Mrs. Justice ManjulaChellur, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

GSPL India Transwco Ltd. ... Appellant(s)

Vs.

Petroleum & Natural Gas Regulatory Board ... Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran, Sr. Adv.
Mr. Piyush Joshi
Ms. SumitiYadava
Mr. ShubhamArya

Counsel for the Respondent(s) : Mr. PrashantBezboruah for PNGRB

Mr. A.V.S. Subramanyam
Mr. Niraj Kumar for RFCL

ORDER

Amended memoof appeal shall be filed within ten days.

List the matter on **23.08.2019**. Meanwhile, replyif any, needs to be filed on IA and the same shall be filed accordingly.

(B.N. Talukdar)
Technical Member (P&NG)
Bn/js

(Justice ManjulaChellur)
Chairperson